

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00956/2019

Jabalpur, this Monday, the 01st day of November, 2019

HON'BLE SHRI RAMESH SINGH T HAKUR, JUDICIAL MEMBER

Mahesh Prasad Chakravorty,
Son of Late Shri Khushilal Chakravorty,
Aged about 61 years, R/o Ward No. 77,
Kumhar Mohalla, Richai, Jabalpur (M.P.)-482010 **-Applicant**

(By Advocate –Shri Anshul Tiwari)

V e r s u s

1. Union of India, through the Director General of Ordinance Factories and Chairman of the Ordinance Factory Board,
10-A SK Bose Road, Kolkata (W.B.), pin 700001

2. General Manager, Grey Iron Factory,
Ministry of Defence,
Jabalpur (MP), Pin 482009

3. Joint General Manager, (Admn.),
Grey Iron Factory,
Ministry of Defence,
Jabalpur (MP), Pin 482009 **-Respondents**

(By Advocate –Shri S.P.Singh)

O R D E R (ORAL)

This Original Application has been filed against the inaction of the respondent department whereby the representation of the applicant Annexure A-2 & A-3 has not been decided.

2. Precisely the case of the applicant is that as per Annexure A-1 dated 15.07.2016 the applicant is entitled for financial upgradation under MACP scheme in the same grade pay with 3% increment benefit if otherwise eligible.

3. At this stage counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide the representation Annexure A-2 dated 03.10.2018 & Annexure A-3 dated 17.05.2019 in a time bound manner.

4. The claim of the applicant is based on Annexure A-1 and the representation Annexure A-2 &A-3 has been made by the applicant which is pending before the respondents.

5. This Tribunal is of the view that the natural justice will be served if the respondents are directed to decide the representation Annexure A-2 dated 03.10.2018 & Annexure A-3 dated 17.05.2019.

6. Resultantly, the respondents are directed to decide the representation dated 03.10.2018 (Annexure A-2) & dated 17.05.2019 (Annexure A-3) within a period of 90 days from the date of receipt of a certified copy of this order.

7. Needless to say that this Tribunal has not touched the merits of the case.

8. The decision of the competent authority shall also be communicated to the applicant.

9. With this observation this Original Application is disposed of at the admission stage itself.

**(Ramesh Singh Thakur)
Judicial Member**

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